

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Excise Appeal No. 2399 of 2012

(Arising out of **Order-in-Appeal** No.11/2012(G) CE dated 25.05.2012 passed by
Commissioner of Central Excise, Customs & Service Tax (Appeals), Guntur)

Krishnaganga Spinning Mills (P) Ltd., ..
G.T. Road, Thimmapuram,
Guntur,
Andhra Pradesh – 522 233.

APPELLANT

VERSUS

Commissioner of Central Tax ..
Guntur
P.B.No. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

RESPONDENT

APPEARANCE:

None for the Appellant.

Shri A V L N Chary, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30393/2023

Date of Hearing:07.11.2023

Date of Decision:07.11.2023

[ORDER PER: BENCH]

This matter has been coming up for hearing since 27.12.2016. There after, stated by Learned AR, some more appeals were tagged together. It is informed that the other appeals were disposed off. We find that nobody is appearing in this appeal for the assessee inspite of issue of notices from January, 2019. Thereafter in February 2020 and also today. In this view of the matter, we dismiss the appeal for default.

2. Appellant may apply for restoration of appeal within the period of three months from the date of the receipt of the Order.

(Dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)